

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal Nos.239 of 2015, 240 of 2015, 241 of 2015**  
**&**  
**203 of 2015**

**Dated :11<sup>th</sup> January, 2016**

**Present :** Hon'ble Mr. Justice Surendra Kumar, Judicial member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member

**Appeal No.239 of 2015**

**In the matter of:**

**Indian Wind Power Association**

**.... Appellant(s)**

**Versus**

**Tamil Nadu Generation & Distribution Corpn Ltd. & Ors**

**.... Respondent(s)**

Counsel for the Appellant (s) : -

Counsel for the Respondent (s) : Mr. G Umapathy  
Mr. S Vallinayagam  
Mr. R Mekhala

**Appeal No.240 of 2015**

**In the matter of:**

**Indian Wind Power Association**

**.... Appellant(s)**

**Versus**

**Tamil Nadu Generation & Distribution Corpn Ltd. & Ors**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Senthil Jagadeesan  
Ms. Surezapa Kumhat

Counsel for the Respondent (s) : Mr. G Umapathy  
Mr. S Vallinayagam  
Ms. R Mekhala

**Appeal No.241 of 2015**

**In the matter of:**

**Indian Wind Power Association**

.... Appellant(s)

**Versus**

**Tamil Nadu Generation & Distribution Corpn Ltd. & Ors**

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Senthil Jagadeesan  
Ms. Surezapa Kumhat

Counsel for the Respondent (s) : Mr. G Umapathy  
Mr. S Vallinayagam  
Ms. R Mekhala

**Appeal No.203 of 2015**

**In the matter of:**

**TANTRANSCO Ltd & Ors**

.... Appellant(s)

**Versus**

**Indian Wind Power Association & Ors**

.... Respondent(s)

Counsel for the Appellant (s) : Mr. G Umapathy  
Mr. S Vallinayagam  
Ms. R Mekhala

Counsel for the Respondent (s) : Mr. Senthil Jagadeesan  
Ms. Surezapa Kumhat

**ORDER**

Appeal Nos. 239 of 2015, 240 of 2015 and 241 of 2015 are the Appeals filed by the Indian Wind Power Association. Cross Appeal being Appeal No.203 of 2015 has been filed by TANTRANSCO Limited & Ors. Pleadings in these Appeals are said to be not complete. Since these Appeals are Cross Appeals, the parties are directed to file their respective Counter Affidavit/reply and Rejoinder Affidavit as the need be. The Counter Affidavit/Reply be filed within two weeks from today and Rejoinder within one week thereafter. We may mention here that two Member Bench of the TNERC has given dissenting judgment, consequently, there being no judgment in operation. Both the parties have challenged the dissenting views of the Bench comprised of Two Members. We have been told that the some Chairperson was in the

office of the State Commission. The parties are directed to inform in writing to this Tribunal before the next date whether there is some kind of impediment or hurdle in the discharge of the functioning of the Chairperson of the State Commission. Also we call a report from the Secretary of the State Commission to inform this Tribunal before the next date of hearing about any kind of impediment or hurdle in the discharge of the functioning of the Chairman of the State Commission.

Post the matter for hearing on **8.2.2016**

**( T. Munikrishnaiah )**  
**Technical Member**  
hc/rkt

**(Justice Surendra Kumar)**  
**Judicial Member**